

HIGH COURT OF UTTARAKHAND AT NAINITAL

UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION DIRECT RECRUITMENT (FROM BAR) – 2023

ADVERTISEMENT

No. 196 /XIII-b-1/UHC/Recruitment Cell/ /HJS(DIR) Examination- 2023; Dated: 13 April, 2023.

1. Applications are invited from the eligible practicing Advocates for filling-up 01 (One) vacant post of **ADDITIONAL DISTRICT AND SESSIONS JUDGE**, by direct recruitment, in the Uttarakhand Higher Judicial Service, in the pay scale of J-5 i.e. ₹ 144840-194660 (In accordance with G.O. No. 292/XXXVI-A-1/2022-261/2022 dated 08.09.2022) and the Uttarakhand Higher Judicial Service Rules - 2004.

2. **Details of Posts (Category-wise)** is as under: -

Category	Post	Horizontal Reservation
Scheduled Caste	01	Unreserved

3. **Note:-**

The reservation for the post of Scheduled Caste will be admissible, only for the permanent residents of the State of Uttarakhand. For claiming reservation in S.C. category, an applicant has to furnish certificates, confirming his category and domicile duly issued by the competent authority of the Government of Uttarakhand.

4. **Age of Applicant:**

Being a reserved category post, applicants to the direct recruitment must have attained the age of **35** years and must **not** have attained the age of **50** years, on the 1st day of January 2023. In other words, applicants should have been born on or after **02.01.1973** and not later than **01.01.1988**. Relaxation of 5 years in maximum age limit will be admissible in accordance with G.O. No. 1399/XXX(2)/2005 dated 21.05.2005, prescribed for S.C./ S.T./ O.B.C. category.

5. **Eligibility/ Qualifications for the Applicants: -**

[A] No person shall be eligible for appointment to the post of Additional District & Sessions Judge in Uttarakhand Higher Judicial Service by direct recruitment from Bar, unless:-

- (i) He/ She is a Citizen of India.
(ii) He/ She has practiced as an Advocate for not less than seven years ***continuous standing** at bar, as on the first day of January 2023. (Certificate of competent authority is required.)
(iii) Prosecuting Officer/ Assistant Prosecuting Officers are also treated to be an Advocate and are eligible as per the Judgments passed by Hon'ble Supreme Court in "Civil Appeal No. 561 of 2013; Deepak Agarwal Vs. Keshav Kaushik & Others".

Note:- 'No Objection Certificate' issued by the competent authority has to be produced during verification of documents at the time of viva-voce.

* In "*Civil Appeal No. 1698 of 2020; Dheeraj Mor Vs. Hon'ble High Court of Delhi*" Hon'ble the Supreme Court observed that an advocate/ pleader should be in practice in the immediate past for 7 years and must be in practice while applying on the cut-off date mentioned in the advertisement and should be in practice as an advocate on the date of appointment i.e. the advocate has to be continuing in practice for not less than 7 years as on the cut-off date and at the time of appointment to the post. (*Practice during different time periods along with breaks shall not be considered as fulfilling the eligibility condition as mentioned in sub-clause (ii) of clause 5. above*)

- [B] The Character of the applicant must be such as to render him/her suitable in the opinion of the Hon'ble the Governor of Uttarakhand, in all respects for appointment to the service. The applicants must enclose a certificate of experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before Hon'ble the Supreme Court/ any Hon'ble High Court/, he must encloses the certificate of experience and character by the Registrar (competent authority) of the said court along with the application form. The certificate, in original, must disclose the entire experience claimed, clearly mentioning the duration of continuous practice (i.e. date, month & year). The certificate having a confusing period of standing or if original certificate issued by a competent authority is not submitted, such application forms will be summarily rejected. The period of standing as an Advocate shall be counted on continuous basis only.
- [C] The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. **The question papers shall be in both Hindi & English, but the candidates will have a choice to answer either in Hindi or English.**
- [D] Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral turpitude shall not be eligible for appointment.
- [E] No applicant shall be eligible for recruitment, unless he/ she is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The Selected candidates will have to undergo the prescribed Medical Tests and Character Verifications, as applicable to Gazetted Government Servants of State of Uttarakhand.

6. **Examination Fees:-**

The Examination Fees of ₹500/- is to be paid.

The aforementioned fees shall be payable in favor of '**Registrar General, High Court of Uttarakhand, Nainital**' by way of account payee Demand Draft/ Bankers' Cheque of any Bank payable at Nainital. The applications without the prescribed fee would not be considered.

Fee once paid shall not be refunded, in any case.

7. **Documents to be attached with the Application:-**

- [A] Applications will be entertained only on prescribed proforma (Annexure-I) given at the end of the advertisement, which can also be downloaded from the official website of Hon'ble the High Court of Uttarakhand, Nainital www.highcourtofuttarakhand.gov.in, from 'Results/ Recruitments' Section.
- [B] The account payee Demand Draft/ Bankers' Cheque of requisite fees, as described in Clause 6 of the Advertisement.
- [C] Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamp of ₹25/- affixed on each envelope.

- [D] Self-attested copies of certificates of academic qualifications/ testimonials.
- [E] Self-attested copies of Caste & Domicile certificate of the candidate, issued by the competent authority indicating clearly the candidate's Caste, village/town, the place of which candidate is permanent resident of State of Uttarakhand.

8. **Disqualifications:-**

The candidature of any applicant/ candidate would liable to be cancelled at any stage of the recruitment process, if any of the following facts is found:-

- [A] If he/she has more than one spouse living at a time;
- [B] If already working in the service of Union Government or of the State Government, or any department working under a statute or act passed by the Government, as such;
- [C] In case dismissed or removed from the service by any competent Court, Government, or any Authority;
- [D] In case convicted of an offence involving moral turpitude or has been debarred permanently or disqualified by any Court or Public Service Commission or Selection Board, constituted under the statutory provisions by the Government.
- [E] If found to be involved in any such case (Civil or criminal), which in the opinion of the Appointing Authority, is not suitable to discharge the functions as a Judicial officer;
- [F] If found guilty of professional misconduct under the provisions of the Advocates Act, 1961 or any other law for the time being in force;
- [G] If he/she does not fulfill any of the provisions of Uttarakhand Higher Judicial Service Rules, 2004 (amended) regulating the procedure of selection & appointment of Judicial Officers (H.J.S.) through direct recruitment, including the rules, regulations and orders generally applicable to the Government servants serving in connection with the affairs of the Uttarakhand State.
- [H] In case of impersonation by or for the candidate;
- [I] In case of submitting any forged or fabricated document in support of his /her candidature;
- [J] If any material information is concealed or any false information is provided, at any stage of selection or appointment;
- [K] If an attempt is made for improper or illegal means to seek permission to appear in examination or in the conducting of exam;
- [L] If any attempt is made to harass or passing threat or causing physical injury, or doing misbehavior or passing abuse/ insult to any officer or employees of the Court or other staff on duty at any stage of the examination;
- [M] If he/ she disobeys any directions, issued by the Invigilator or Observer or any other staff on duty, during the entire session of examination;
- [N] If he/she uses or attempts to use unfair means or brings any item, which is not allowed generally in the examination centre or rooms/ hall or causes harm to any belongings of the said centre or rooms/ hall or talks with any other candidate or any person or disturbs the fellow candidates in any manner, during the complete session of examination;
- [O] Mobile phones, laptops, tablets or any electronic & communication Bluetooth enabled devices including calculators or programmable devices are completely banned and will not be allowed inside the main entry of the examination centre.

- [P] Canvassing in any form, at any stage of selection & appointment, will be a disqualification.
- [Q] Any Criminal Antecedents, in case, convicted by any Court of Law.

Any violation of these instructions shall entail legitimate action including cancellation of candidature and expulsion from examination further including ban from future examination of the Court.

Note:-

- (i) Candidates are advised to take due care in furnishing each & every particulars, and cautioned that they should not furnish any particulars that are false or misleading or suppress any material information while filling up the application form.
- (ii) Candidates are advised not to bring any valuables to the examination centre, as there may be no arrangement for providing safe custody for the same. The High Court or the employees on duty at the examination centre will not be responsible for any loss in this regard. Further, no such grievances shall be entertained by the Invigilator or Officer or staff of the Court on duty there.
- (iii) **The admission of candidate at any stage of examination is purely provisional, subject to the satisfaction of the prescribed eligibility conditions & conditions for disqualification. At any stage, if it is found that any infringement of any kind, pertaining to the aforementioned conditions has been made by the candidate, his /her candidature will be rejected out rightly, without assigning any reason.**

9. The last date for submission of duly completed application form before the office of "Registrar General, High Court of Uttarakhand, Nainital" is **01.05.2023 by 4.00 P.M.** The envelope containing the Application Form must clearly mention on its top "**Application for the Examination H.J.S. (DIR) - 2023**". The High Court will not be responsible for any delay whatsoever, in timely receiving of application complete in all aspects.

Application received after the last date and time as mentioned above will not be entertained.

The list of candidates eligible to appear in the Preliminary/ Mains Examination will be uploaded on the High Court website in due course.

10. **Selection/ Recruitment Process:-**

The examination for H.J.S. (Direct recruitment) shall be conducted in three parts: -

- [A] (i) Preliminary examination,
(ii) Main examination,
(iii) Viva-voce.
- [B] The Preliminary examination shall be based on objective type multiple choice questions (100 questions) (on OMR sheet) of the duration of 90 minutes to test the overall knowledge of the candidates with respect to the following : -
- (i) English Language
(ii) General Knowledge
(iii) Current Affairs
(iv) History and Geography
(v) Science and Technology
(vi) Sports
(vii) Law and the Constitution of India

Note:-

CONSIDERING THE NUMBER OF CANDIDATES PERMITTED TO APPEAR IN THE EXAMINATION, THE MODE OF EXAMINATION (PRELIMINARY/ MAINS (WRITTEN) EXAMINATION) WILL BE DECIDED BY THE HIGH COURT.

- [C] The Syllabus for Main examination is given at Annexure-III of this advertisement.
- [D] The basic knowledge of computer operation mentioned in Part I of Paper I of Main examination shall be qualifying in nature.
- [E] Date and venue of Preliminary/ Mains (Written) Examination shall be intimated in due course.

Candidates are required to continuously visit the High Court website for further information.

- [F] The result of Preliminary Examination (if held) shall be uploaded on the website of the High Court. The candidates, who will be **successful in Preliminary Examination and permitted by the High Court, shall be called for Main written examination with the same Admit Card**, which was issued for Preliminary examination.
- [G] The result of Main written examination will also be uploaded on the website of the High Court.
- [H] Candidates who will secure minimum 45% or more marks, in Preliminary Examination, shall only be called to appear in the Main/ Written Examination provided candidates not more than 15 times of number of vacancy shall be admitted to the Main Written Examination.
- [I] The candidate, who will secure minimum 30 percent marks in each paper and minimum 40 percent marks in aggregate in the Main/Written Examination, shall be eligible to be called for the Viva-Voce.
- [J] The candidates must bring all the original documents as claimed by them, at the time of Viva-voce.

11. Check List:

- [A] **Application Form (in original) must be filled completely in all respect. Incomplete application (inclusive of the desired enclosures) will liable to be rejected summarily.**
- [B] **The applicant must affix his/her 'Self-Attested' passport size photograph on the Application Form.**
- [C] **Further, a copy of 'Self-Attested' document pertaining to each and every educational qualification, as claimed by a candidate in the appropriate column(s) of the said form should be attached.**
- [D] **The candidates have to produce original copies of documents of educational qualifications or any professional degree/diploma/ course at the time of Viva-Voce.**

Beside above, following documents should be attached, along with the Application form:-

- Application Form (in original), duly filled up, signed & dated.
- Matriculation / 10th Standard or equivalent certificate indicating Date of Birth, and mark sheet issued by Central / State Board indicating Date of Birth in support of their claim of age and 12th standard or equivalent examination certificate. (Self attested copy be attached)

- ❑ Copies of Degree / Diploma certificate along with marks sheets pertaining to all the academic years as proof of educational qualification claimed. In the absence of Degree / Diploma certificate, provisional certificate along with mark sheets pertaining to all the academic years will be accepted. (Self attested copy be attached)
- ❑ Copy of Certificate of Registration in Bar Council. (Self attested copy be attached).
- ❑ Caste certificate of candidate issued by the competent authority indicating clearly the candidate's Caste, village/town, the place of which candidate is ordinarily a resident of (permanent resident) of State of Uttarakhand. (Self attested copy be attached).
- ❑ Certificate of Experience as an Advocate from the District & Sessions Judge of the district or Registrar General / Registrar (competent authority) of the High Courts or Secretary General/ Competent Authority of Hon'ble the Supreme Court as the case may be, for the entire experience claimed, clearly mentioning the duration of practice (date, month, and year). **(To be attached in original)**
- ❑ Certificate of Character from the District & Sessions Judge of the District or Registrar General / Registrar (Competent Authority) of the High Courts or Secretary General/ Competent Authority of Hon'ble the Supreme Court as the case may be. **(To be attached in original)**
- ❑ Photo Identity Card i.e. ADHAAR Card / Voter I.D. Card / Driving License / Passport/ PAN Card (Self attested copy be attached).
- ❑ Examination Fee in the form of Account Payee Demand Draft/ Bankers' Cheque. **(To be attached in original)**
- ❑ Two self-addressed envelopes (size 25cm. X 11cm.) with postage stamp of ₹25/- affixed on each envelope.

HIGH COURT OF UTTARAKHAND, NAINITAL
UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION – 2023
DIRECT RECRUITMENT (FROM BAR)

Roll No.....
(For office use only)

Affix Self-
Attested recent
passport sized
photograph of
the applicant

APPLICATION FORM

- Note:** (1) The application should be filled in the applicant's own handwriting in English.
(2) Applicant must affix recent passport size photographs on:
(i) the Application Form; (ii) the Admit Card

1. Name of the applicant in Full (in Block letters)

.....

2. Gender Male Female Others

(Please tick the appropriate circle)

3. (i) Place of Birth

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(ii) Permanent Address,
& Pin Code

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(iii) Present Address for
Correspondence,
& Pin Code

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(iv) Mobile No. &
E-mail address

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4. Date of Birth

.....

(in Christian era i.e. dd/mm/yyyy)

Age as on dated 01.01.2023

.....

5. Are you a Citizen of India?.....

6. Do you claim reservation under SC category?.....
(For Permanent Resident of the State of Uttarakhand only)

7. (a) Are you married?.....
 (b) If married, state whether you have more than one spouse living/you are married to a person having already a spouse living.
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8. Father's / Husband's name and Place of his domicile.

.....

9. Give particulars of all examinations passed (commencing with the matriculation or equivalent examination)

Sr. No.	Examination or Degree	Name of Board / University	Subjects	Year of Passing	Division	Percentage of marks obtained

10. Place where you are practicing as an Advocate & since when (Mention entire experience claimed, clearly mentioning the duration of practice:- (Date, Month, Year)

.....

11. Registration Number and the Year of Enrollment and Name of the Bar Council:- (Enclose self-attested copy of the certificate)

.....

I have informed and applied for N.O.C. to the competent authority on dated (Applicable in case of P.O./ A.P.O.)

12. Knowledge of Languages other than English & Hindi:-

- (i) Can speak (1) (2)..... (3).....
- (ii) Can read (1) (2)..... (3).....
- (iii) Can write (1) (2)..... (3).....

13. Any other relevant information, which is deemed fit to be mentioned:-

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14. Details of the Demand Draft/ Bankers Cheque: -

No: _____ Date: _____

Amount: _____ Bank: _____

15. Details of enclosures:-

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DECLARATION

I, _____ (Name of Applicant), hereby declare that all the information submitted by me in the Application Form is true and correct to the best of my knowledge. I will submit the desired documents as and when required.

I have not been convicted in any case by any Court of Law.

DATE:-

SIGNATURE OF CANDIDATE

.....

HIGH COURT OF UTTARAKHAND, NAINITAL
UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION – 2023
(DIRECT RECRUITMENT (FROM BAR))

ADMIT CARD

Affix recent
Self-Attested
Passport sized
photograph of
the applicant

ROLL NO.:- _____

(For office use only)

NAME: - _____

(To be filled by Applicant, in Bold Letters)

ADDRESS:-

(To be filled by Applicant)

SIGNATURE OF CANDIDATE

SIGNATURE OF ISSUING AUTHORITY

- _____
- NOTE:** 1. CANDIDATE MUST AFFIX 'SELF-ATTESTED' RECENT PASSPORT SIZED PHOTOGRAPH ON THE APPROPRIATE SPACE ABOVE.
2. CANDIDATE MUST BRING A VALID PHOTO-ID (IN ORIGINAL) AT THE TIME OF EXAMINATION.

UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION-2023

PRELIMINARY/ MAIN (Written) Examination

INSTRUCTIONS FOR CANDIDATES

1. The candidates are directed to bring their Admit Cards, along with ID Proof (with Photograph), in original and reach the examination centre half an hour before the commencement of Examination. Candidates without photo ID proof will not be permitted to appear in the examination.
2. No candidate shall be allowed to enter the examination hall after the commencement of examination.
3. The candidates, whose names will be uploaded on the High Court's website in the list of eligible candidates, if do not receive the Admit Card for any reason whatsoever, can get duplicate Admit Card on supply of their Two passport size photographs and production of Aadhaar Card/ Passport/PAN Card/ an Identity Proof issued by any Government Agency to the satisfaction of the Registry one hour before the commencement of examination on the scheduled date at the venue of examination.

Information regarding non-receiving of Admit Card shall be communicated to the High Court on the official email id i.e. highcourt-ua@nic.in by the concerned candidate 02 days prior to the scheduled date of examination.
4. The application forms will be accepted on the basis of the information submitted by the applicants and treating the same to be true. In case of any incorrect information, the responsibility will be of the candidate and High Court shall not be liable for any claim.
5. The candidature of all the candidates would be provisional till the final result i.e. issuing of final selection list of Uttarakhand HJS Exam-2023. The acceptance of the application forms will not confer any right of selection or appointment to the candidate. The candidates are required to produce all the documents with respect to Educational Qualification, Experience as practicing lawyer/ Character Certificate, Bar Council Registration Certificates, etc. (all in original), as and when it is directed.
6. Use of books, notebooks, watches, calculators, watch calculators, pagers, cell phones, digital diaries, etc. or any other electronic gadgets, or recording devices are not permitted in the examination area. Any candidate found resorting to any unfair means or malpractice or any misconduct during the examination, including giving/ receiving help to/ from any candidate during the examination will be disqualified.
7. No candidate will be allowed to leave the examination hall till the examination time is over.
8. The candidate must read the instructions given in the Question Booklet before attempting the questions. Failure to comply with any of the instructions given on the cover page of the Question Booklet may materially affect the result of the candidate or may render his/her candidature cancelled.
9. All candidates are expected to maintain order and discipline within the examination room/ hall. Disorderly conduct on the part of a candidate may result in his/ her expulsion from the examination room/ centre and cancellation of his/ her candidature.
10. No candidate will write his/ her roll number/ name at a place other than the cover page of the answer sheet.
11. Any mark / number / name / signature on the answer sheet, which tends to disclose identity of a candidate is strictly prohibited. Violation thereof may entail disqualification.
12. The answer sheet of the candidate using unfair means will be confiscated and his/ her candidature will be cancelled.

(UTTARAKHAND HIGHER JUDICIAL SERVICE)

SYLLABUS FOR MAIN EXAMINATION

Paper No.1

(100 Marks)

[A] It will be divided into two parts: -

Part- I

(50 Marks)

Current Affairs, Indian Legal History, Legal Maxims, Medical Jurisprudence, Basic knowledge of Computer Operation, Legal Phraseology.

Part-II (Language)

(50 Marks)

- (i) Essay in English
- (ii) Précis writing in English
- (iii) Translation of Hindi to English and English to Hindi specially containing the legal phrases.

Paper No. 2

(100 Marks)

[B] The questions will be restricted to the field concerning:-

- (1) Civil Law 40 Marks.
- (2) Criminal Law 40 Marks.
- (3) Constitutional Law 20 Marks.

[C]

Paper No. 3

(100 Marks)

- (1) Indian Evidence Act, 1872 30 Marks.
- (2) Code of Civil Procedure, 1908 30 Marks.
- (3) Code of Criminal Procedure, 1973 30 Marks.
- (4) Legal Drafting i.e. framing of Charges, Issues and Judgment writing, etc. 10 Marks.

Each paper will be of 2 hours duration.

[D]

Viva-Voce

(100 Marks)

**Sd/-
(Neena Aggarwal)
Registrar (Inspection)
For Registrar General
High Court of Uttarakhand
Nainital.**

उत्तराखण्ड राज्य की आरक्षित श्रेणियों हेतु निर्धारित प्रमाण-पत्रों के प्रपत्र।

प्रमाण-पत्र का प्रारूप

उत्तराखण्ड राज्य की अनुसूचित जाति तथा अनुसूचित जनजाति के लिये जाति प्रमाण प्रपत्र
(जैसा कि उ0प्र0 पुनर्गठन अधिनियम, 2000 के अन्तर्गत उत्तराखण्ड में लागू है)

प्रमाणित किया जाता है कि श्री/श्रीमती/कुमारी
सुपुत्र/पत्नी/सुपुत्री श्री निवासी ग्राम तहसील .
..... नगर जिला उत्तराखण्ड कीजाति के
व्यक्ति हैं, जिसे संविधान (अनुसूचित जाति) आदेश 1950 (जैसा कि समय-समय पर संशोधित हुआ) संविधान
(अनुसूचित जनजाति उ0प्र0) आदेश 1967, जैसा कि उत्तराखण्ड राज्य में प्रभावी है, के अनुसार अनुसूचित
जाति/अनुसूचित जनजाति के रूप में मान्यता दी गई है।

श्री/श्रीमती/कुमारीतथा अथवा
उनका परिवार उत्तराखण्ड के ग्रामतहसीलनगर
जिला में सामान्यतया रहता है।

स्थान :

हस्ताक्षर

दिनांक :

पूरा नाम

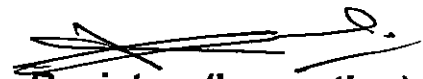
मुहर :

पदनाम

जिलाधिकारी/अपर जिला मजिस्ट्रेट/सिटी
मजिस्ट्रेट/उप जिला मजिस्ट्रेट/तहसीलदार
/जिला समाज कल्याण अधिकारी।

Copy forwarded for information and necessary action to:

1. Secretary General, Hon'ble Supreme Court of India, New Delhi.
2. All the Registrar Generals of Hon'ble High Courts of their respective Judicature, with the request to circulate it, among the members of the Bar.
3. Secretary (Law)-cum-L.R., Government of Uttarakhand, Dehradun.
4. All the Ld. District & Sessions Judges of Uttarakhand, with a request, for circulating it among the members of Bar and to paste a copy of it on Notice Board of the Court.
5. All the State Tribunals, with a request for circulation amongst the members of Bar and to paste a copy of it on the Notice Board of their respective Tribunals.
6. The President/ Secretary, High Court Bar Association, Nainital, with a request, for circulating it amongst the members of the Bar.
7. A.R. (I.T.) High Court of Uttarakhand, Nainital with a request to upload it on the website of the High Court, immediately.
8. Notice Board of the High Court of Uttarakhand, Nainital.
9. Guard File / Assistant concerned.


Registrar (Inspection)
13/4/23